GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION NO. 177 TO BE ANSWERED ON: 05.12.2023

Complaints against use of urea in industrial units

177: SHRI NARHARI AMIN:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether Government has received complaints regarding the use of urea in industrial units;
- (b) if so, the names of the States from where the maximum number of complaints received;
- (c) whether the complaints regarding the use of urea in industrial units have also been received from the State of Gujarat;
- (d) if so, the details of the complaints received from that State;
- (e) the efforts being made by Government to stop the use of urea in industrial units: and
- (f) the details thereof?

ANSWER

MINISTER OF STATE FOR CHEMICALS & FERTILIZERS

(SHRI BHAGWANTH KHUBA)

(a) to (f): Fertilizer is declared as an essential commodity and is notified under Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. State Governments are adequately empowered under FCO to stop diversion of fertilizers for non-agriculture purposes and to take punitive action against any person / Fertilizer company involved in black marketing/smuggling/diversion of fertilizers violating the provisions of Essential Commodities Act, 1955 and Fertilizer Control Order 1985(FCO).

Any complaint received at Department of Fertilizer level regarding diversion of urea is sent to concerned State government including the State of Gujarat, to take appropriate action under EC Act and Fertilizer Control Order, 1985.

In addition, the Fertilizer Flying Squad of Department of Fertilizers also carries out joint inspections along with the States and appropriate action is initiated from time to time against urea diversion cases.
